

(iv) The Fertiliser (Movement Control) Amendment Order, 1974, published in Notification No. G.S.R. 126(E) in Gazette of India dated the 11th March, 1974. [Placed in Library. See No. LT-6524/74.]

ANNUAL ACCOUNTS OF VISAKHAPATNAM PORT TRUST, 1972-73

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI PRANAB KUMAR MUKHERJEE) : I beg to lay on the Table a copy of the Annual Accounts (Hindi and English versions) of the Visakhapatnam Port Trust for the Year 1972-73 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963. [Placed in Library. See No. LT-6525/74.]

NOTIFICATION UNDER REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY ACT

SHRI BHOLA PASWAN SHASTRI : I beg to lay on the Table a copy of Notification No. S.O. 688 (Hindi and English versions) published in Gazette of India dated the 9th March, 1974, making certain amendment to Notification No. S.O. 3062 dated the 29th September, 1973, under sub-section (2) of section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952. [Placed in Library. See No. LT-6526/74.]

INDIA-BHUTAN AGREEMENT FOR CHUKHA-HYDRO-ELECTRIC PROJECT

SHRI SURENDRA PAL SINGH : I beg to lay on the Table a copy of the India-Bhutan Agreement for the Chukha-Hydro-Electric Project, signed in New Delhi on the 23rd March, 1974. [Placed in Library. See No. LT-6527/74.]

COMMITTEE ON PUBLIC UNDERTAKINGS

REPORT AND MINUTES

SHRIMATI SUBHADRA JOSHI (Chandni Chowk) : I beg to present the following Report and Minutes of the Committee on Public Undertakings :—

(1) Forty-seventh Report on Modern Bakeries (India) Limited.

(2) Minutes of the sittings of the Committee relating to the above Report.

12.03 hrs.

MATTERS UNDER RULE 377

DEMONSTRATION BY UNIVERSITY AND COLLEGE TEACHERS BEFORE PARLIAMENT HOUSE

MR. SPEAKER : Certain matters are sought to be raised under Rule 377 regarding demonstrations by the University and College teachers before the Parliament House to ventilate their urgent demands and grievances. I have got quite a few names under Rule 377. I have given the chance to the first Member though this Motion under Rule 377 is by many Members including Shri Indrajit Gupta, Shri Bhogendra Jha, Shri Jagdish Bhattacharyya, Shri Ramavatar Shastri, Shri S. M. Banerjee.

Shri Indrajit Gupta.

SHRI INDRAJIT GUPTA (Alipore) : Anyway, I am glad that the Minister is present. And I would like to draw the urgent attention of the House to the fact that thousands of university and college teachers, both men and women, from all parts of the country and all States are holding a very peaceful demonstration before the Parliament House this afternoon.

As you probably know this sector of our teaching community is, I should say, relatively or proportionately, the most ill-treated in this country. These are the

(Shri Indra Jit Gupta).

people who are entrusted with the job of higher academic education whose pay scales since 1966 have not been revised upto-date. The pay scale in the case of college teachers is Rs. 300-600 while that of the university teachers is Rs. 400-950.

As the Minister knows, several Committees went into this matter. The Sen Committee made a report; after that, the University Grants Commission, about a year ago, on 31st of April last year, has made certain recommendations to Government for revision of their pay scales. The Federation of the University and College teachers have themselves accepted the basis of the U.G.C.'s recommendations and their implementation with some modifications, which they have suggested. Yet, nothing has been done upto-date. We do not know what is the Government's position with regard to these; why are they delaying and sleeping over this matter? They had approached in deputation even our Rashtrapathi Ji—it had gone on record—who had expressed full sympathy for these university and college teachers who are virtually on starvation wages now.

The other important demand of theirs is security of service. There is no legal remedy at the moment against any kind of wrongful or *malu fide* dismissals which are taking place in a number of institutions, both public and private sectors, in this country. They want some legal remedies; they want that they should be given security of service and they also want that their pay scales should, not only, be revised upwards but there should also be a uniform running scale. All this is very well known to my friend, the Education Minister. And, I believe he is sympathetic with their case.

We want to know what is the reason that the Government is taking no action whatsoever in the matter. There is a question of retirement benefits. They get practically no retirement benefits worth taking. Generally, this is a very peacefully disposed section of our community. Even they were compelled on the 15th of January this

year to resort to one day's peaceful cease work all over the country in order to draw the attention of the whole country to their demand. That was a complete cease-work of all university and college teachers for one day. To-day they have again come in demonstrations to put in their demands before the Government. They are now being constrained to say that if they are going to be treated in this cavalier and stepmotherly manner, they will be forced to resort to some more continuous form of direct action which, all of us, want to avoid.

Therefore, I would like to know from the hon. Minister whether he is prepared to receive their deputation to hear what they have got to say. I know that it is very well known to him. Will you kindly tell us what is the Government's view and are they going to take any action or not? Why are they sleeping over the U.G.C.'s recommendations? I think that they, as usual, delay things until matters go beyond a certain limit as is happening in so many other cases in this country. Why do they not take action before long and do something? They know very well that these people have got a good case.

I hope that the hon. Minister will tell the House what they propose to do in the matter.

श्री राम स्वतार मास्की (पटना) : अध्यक्ष महोदय, उन लोगों की स्थिति यहाँ तक खराब है कि उन को महीनों तक वेतन नहीं मिलता है। इस स्थिति में वे क्या चायेंगे और कैसे जिन्दा रहेंगे ;

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN) : Sir, I am grateful to you for giving me this opportunity to make a submission to what the hon. Member mentioned.

My hon. friends know it, in my private life, I belong to the same tribe. I have met officially the deputations of the Federation of University and College Teachers on different occasions in the past. And,

to-day, again, I propose to meet them as soon as I am free from the business of the House. The Government have been giving their earnest consideration to the recommendations of the U.G.C. regarding the revision of the pay scales of University and College Teachers.

Sir, we are making every effort so that we should be able to announce the decision of the Government as soon as possible. In fact, we are making an effort and we should be able to do that by the end of the month.

In regard to the question of security of service the position of the Government is very well-known. The Government are convinced that security of service must be assured to all the teachers and for this purpose we have advised the various State Governments to ensure in their legislations that statutory security of service is guaranteed to teachers. Several States have either drafted such Bills or have even passed such Bills and we hope that the others would also follow soon.

SHRI ATAL BIHARI VAJPAYEE (Gwalior) What about the Union territories? Even in Delhi there is no security of service.

PROF S NURUI HASAN As regards the security of service in the Union territory of Delhi, in the matter of school teachers the House has already passed Delhi School Education Act. The Delhi University has framed certain statutes and ordinances which have been approved by the Central Government. When the proposals for amending the Delhi University Act comes before this House, I am sure, hon. Members will see that we will take all possible steps to ensure the security of service of University teachers.

In regard to retirement benefits the University Grants Commission has already given its approval in the case of the teachers of the Central universities and it has also advised the States universities that retirement benefits may be given.

12.12 hrs.

RE. ARREST OF MEMBER

श्री अटल बिहारी वाजपेयी (ग्वालियर) : अध्यक्ष महोदय मैं एक और मामला आप की इजाजत से उठाना चाहता हूँ। यह मेरी गिरफ्तारी से संबंधित मामला है। आप यह क्लेअर देखें जो 21 तारीख को प्रकाशित हुई है। उस में मेरी गिरफ्तारी की बात कही गई है :

"He is being produced before the judicial magistrate first-class for trial."

सच्चाई यह है कि मैंने किसी जूडिशियल मैजिस्ट्रेट के सामने पेश नहीं किया गया।

अध्यक्ष महोदय अफसोस है, वहाँ तक नौबत ही नहीं आई, छोड़ दिया।

श्री अटल बिहारी वाजपेयी : नहीं अध्यक्ष महोदय, यह बात इनकी सरल नहीं है।

अध्यक्ष महोदय यह मेरे बात की बात नहीं है।।

श्री अटल बिहारी वाजपेयी : क्या सब को मजत खबर दी जा सकती है ?

अध्यक्ष महोदय : मेरा तो सिर्फ इटीमिशन से कसम है। और यह तो इन्फार्मेशन बीजे होती है।

श्री अटल बिहारी वाजपेयी : नहीं इन्फार्मेशन नहीं होती। आपको यह खबर दी गई कि जूडिशियल मैजिस्ट्रेट के सामने मुझे पेश किया जाएगा। मुझे किसी जूडिशियल मैजिस्ट्रेट के सामने पेश नहीं किया गया। एग्जीक्यूटिव मैजिस्ट्रेट ने जिसे कानून के अन्तर्गत अधिकार नहीं है रिमांड देने का उनमें छोट विल का रिमांड दे लिया।

MR. SPEAKER : I am not concerned with these matters. It is only intimation that comes to me which I tell to the House.